

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-506
IB - 46/ND/2020

IN THE MATTER OF:

GP GLocal Asphalt Pvt. Ltd.

....Applicant

Vs.

Soni Commercial Enterprises Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 29.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Dinkar Kumar, Advocate

For the Respondent :

ORDER

We have heard Counsel for Operational Creditor. Counsel for Corporate Debtor has already been set ex-parte. Counsel for Operational Creditor has requested for an adjournment due to some medical exigency. Post this matter for argument of Operational Creditor on **19.12.2022**.

**(RAHUL BHATNAGAR)
MEMBER (T)**

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**